

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.263 of 2004

IN

O.A. No.3334 of 202

New Delhi, this the 27th day of September, 2004

HON'BLE JUSTICE SHRI M.A. KHAN, VICE CHAIRMAN (J)
HON'BLE SHRI S.K. MALHOTRA, MEMBER (A)

B.S. Sarin

S/o Late Shri MC Sarin,
R/o F-20/A, MIG Flat, G-8 Area, Hari Nagar,
New Delhi-64.

.....Applicant

(By Advocate : Shri Yash Pal for Shri M.K. Bhardwaj)

VERUS

Union of India,

1. RM Agarwal
General Manager,
North-Western Railway,
Jaipur.
2. Shri V.K. Jain,
Divisional Railway Manager,
Bikaner Division, DRM Office,
Bikaner, Rajasthan.
3. Shri L.M. Jaruhar,
General Manager,
Baroda House, New Delhi.

.....Respondents

(By Advocate : Shri R.L. Dhawan)

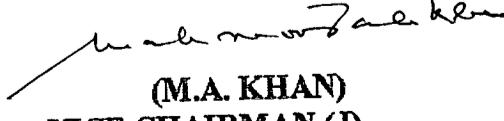
ORDER (ORAL)

JUSTICE SHRI M.A. KHAN :-

Counsel for the respondents stated that in CWP (C) No.14445/2004, the Hon'ble Delhi High Court by an order dated 2.9.2004 has stayed the operation of the order of this Tribunal made in OA No.3334/2002 and notice has been issued to the opposite party. Proxy Counsel for the applicant as well stated that this Contempt Petition may be disposed of with liberty to applicant to file a fresh Contempt Petition, if necessary, at a later stage.

2. In view of the interim stay granted by the Delhi High Court during the pendency of the Writ Petition and a request of the proxy counsel of applicant made above, this Contempt Petition is dismissed at this stage but it will be open to the applicant to move a fresh Contempt Petition or take any other legal proceeding, if necessary, at a later stage after the said Writ Petition is disposed of by the Hon'ble High Court.


(S.K. MALHOTRA)
MEMBER (A)


(M.A. KHAN)
VICE CHAIRMAN (J)